

**GOVERNMENT OF INDIA**  
**MINISTRY OF CIVIL AVIATION**  
**Lok Sabha**  
**UNSTARRED QUESTION NO. : 1685**  
**( TO BE ANSWERED ON THE 5th December 2024 )**  
**REDUCTION IN AIRFARE**

**1685. SHRI S VENKATESAN**

**Will the Minister of CIVIL AVIATION**

**be pleased to state:-**

**(a) whether it has come to the notice of the Government that DGCA circular dated 23.4.2024 stated that unbundled services must be provided on 'opt-in' basis and not on 'opt-out' basis and if so, the details thereof;**

**(b) whether all Airline companies implement the above circular and if so, the details thereof;**

**(c) whether the Government has any mechanism to monitor the implementation of the above circular and take corrective measures and if so, the details thereof; and**

**(d) whether the said circular has resulted in reduction of airfare and if so, the details thereof?**

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION  
(Shri Murlidhar Mohol)**

**(a): Directorate General of Civil Aviation (DGCA) has issued Air Transport Circular (ATC) 01 of 2024 titled "Unbundle of services and fees by scheduled airlines", vide which the unbundled services will be provided on "opt-in" basis and not on "opt-out" basis.;**

**;**

**(b) & (c): Airlines are in compliant of the circular. DGCA on random basis monitors the compliance of the circular.;**

**;**

**(d): Considering the fact that unbundling of services and charges thereto has the potential to make basic fare more affordable and provides the consumer an option of paying for the services which he/she wishes to avail, DGCA has issued the aforesaid circular.;**

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